GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

RAJYA SABHA

UNSTARRED QUESTION NO- 1246

ANSWERED ON 01/08/2024

VIRTUAL BENCH OF RAJASTHAN HIGH COURT

1246. SHRI CHUNNILAL GARASIYA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government has decided to set up Virtual High Court Benches to speed up the judicial process in the country;
- (b) if so, the details of the High Court benches to be set up, State/UT wise;
- (c) whether Government proposes to set up a Virtual Bench of the Rajasthan High Court in tribal area of Udaipur; and
- (d) if so, by when and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): No. The establishment of Virtual Bench is an administrative matter which falls strictly within the purview and domain of the respective State Governments and the concerned High Court. The Central Government as such has no direct role in the matter.